THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) and (b) The information is being collected and will be laid on the Table of the House.

Educational and economic development of minorities in U.P.

†2354. SHRI MUNAVVAR HASAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any proposal to prepare a comprehensive plan for the educational and economic development of the minorities in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) and (c) No, Sir. For educational and economic development of minorities, there are several schemes of the government which are being implemented throughout the country including the State of Uttar Pradesh. Area Intensive & Madrasa Modernisation Programme of Ministry of Human Resource Development, Pre-examination Coaching Scheme of Ministry of Social Justice & Empowerment, and educational schemes of Maulana Azad Education Foundation and Central Wakf Council are being implemented for educational development of minorities. For economic development of minorities, the National Minorities Development & Finance Corporation, a PSU under aegis of the Ministry of Social Justice & Empowerment, Provides concessional loans to persons of minority community for establishing self-employment ventures.

Jobs for disabled persons

2355. SHRI PREM CHAND GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that inspite of various laws on the subject of reserving quotas for disabled people, physically handicapped people continue to face a hard struggle to find jobs in corporate India; and

(b) if so, the action taken to ensure that justice is done to these persons?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL): (a) There is no provision under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Act, 1995 for providing reservation in employment in private and corporate sector. Reliable data on the employment of disabled persons in the private sector is not available. The Act provides for a 3% reservation in employment in the establishments of Govt. of India and Public Sector Undertakings against posts identified as suitable for persons with disabilities.

(b) This Ministry constituted a Committee of Experts including representatives from the Corporate Sector in order to identify jobs suitable for persons with disabilities in private sector. The Committee had submitted its report wherein 120 occupations have been identified at Executive/Management/ Supervisory levels and 945 occupations at skilled/semi-skilled/un-skilled levels. The report has been shared with the concerned Central Ministry/Department, States/UTs/PSUs and various other organizations/institutions, including FICCI, ASSOCHAM, CII, NGOs in an effort to promote employment of persons with disabilities in the private sector.

Reservation for OBCs

2356. SHRI SATISH PRADHAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Government has issued a notification to increase job Quota for the Other Backward Classes (OBCs) from 14 to 27 per cent and as a result thereof the total job quota in MP has gone up to 62 per cent; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI): (a) No, Sir. Although the Madhya Pradesh Government have passed a resolution to this effect, the rules have yet to be notified.

(b) Does not arise.

Procedure for grant-in-aid to NGOs

2357. SHRI ABANI ROY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: